

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 66
TO BE ANSWERED ON 2ND FEBRUARY, 2018**

TESTING OF DRUGS

66. SHRI TAMRADHWAJ SAHU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has set up any monitoring mechanism to test the quality of drugs;
- (b) if so, the mechanism available to test the quality of drugs being sold in the market; and
- (c) the action taken by the Government in case of detection of poor quality of drugs?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments.

Drug Inspector is authorized under the said Act to draw samples of drugs from the market and other sources for their quality testing in accordance with the procedures prescribed in the Act and Rules and to institute prosecution in case of any violation of the provisions of the Act and Rules. State Licensing Authorities are also legally empowered to take action against violation of any condition of license issued by them.

(c): As per information received from States/U.Ts Drugs Controllers, whenever the drug samples tested are found to be spurious/ adulterated and sub-standard, regulatory action is taken against the offenders under the provisions of Drugs & Cosmetics Act and Rules.

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